

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.293/TL/2023

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate Transmission Licence to POWERGRID Ramgarh Transmission Limited for implementation of scope of work as detailed in the Petition through RTM mode.

Petitioner : POWERGRID Ramgarh Transmission Limited (PRTL)

Respondents : Uttar Pradesh Power Corporation Limited and 16 Ors.

Date of Hearing : **13.12.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Prashant Kumar, PRTL
Shri Yatin Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed seeking a separate transmission licence to the Petitioner for the implementation of the Projects viz. (i) Transmission System for evacuation of power from the REZ in Rajasthan (20 GW) under Phase III Part E1, (ii) grant of 400 & 220 kV bays to the RE generators at Fatehgarh-III (erstwhile Ramgarh II) PS, and (iii) Bus Sectionalizer at 400 kV level of 765/400/220 KV Fatehgarh III PS (Section 2) under the Regulated Tariff Mechanism (RTM). The representative of the Petitioner further submitted that under Project (ii) above, 1 No. 220 kV bay and 3 No. 400 kV bays at Fatehgarh III PS were kept on hold as the implementation timeframe for them was awaited from CTUIL. However, CTUIL has now intimated the implementation schedule in respect of the certain 400 kV bays, and accordingly, the Petitioner be permitted to file the amended Petition.

2. The representative of CTUIL submitted that insofar as the approval of the Central Government under the Transmission System Planning Rules for the Project (ii) as above is concerned, CTUIL has already approached the Ministry of Power, Govt. of India seeking clarification on the requirement of a separate approval of the Central Government to the Transmission Schemes/Projects under the Transmission Planning Rules for the Projects costing up to Rs. 500 crore vis-à-vis the Transmission Scheme approved by NCT/CTUIL in terms of the Ministry's Order dated 28.10.2021 as per the direction of the Commission in similar matters.

3. In response to the further query of the Commission regarding the concerned implementing agency for Project (i) as per the Ministry's OM dated 1.12.2021, the representative of CTUIL submitted that although the said OM inadvertently refers to the implementing agency as PGCIL, all the deliberations/discussions in this regard was with reference to Petitioner only, a subsidiary of PGCIL.

4. Considering the submissions made by the representative of the parties, the Commission directed the Petitioner to file an amended Petition within two weeks and to serve the copies of the amended Petition on the Respondents. The Respondents may file their replies within two weeks with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

5. The Commission further directed CTUIL to submit the following information in an affidavit within two weeks:

(a) As per the MoP OM dated 01.12.2021, the agency for execution of the "Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part E1" was PGCIL. However, CTUIL vide letter dated 2.12.2021 awarded the same to Powergrid Ramgarh Transmission Ltd. (PRTL). CTUIL to clarify whether any amendment was issued by the Ministry of Power with regard to the change of agency against the said transmission scheme and submit the copy of same; and

(b) Information as called for vide Record of Proceedings for the hearing dated 25.10.2023.

6. The Petition will be listed for hearing on **14.2.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**